

CENTRAL ADMINISTRATIVE TRIBUNAL
LUCKNOW BENCH, Lucknow

.....
Contempt Petition No. 93 of 1992 (L)

IN

Original Application No. 17 of 1992

Anil Kumar Srivastava

Applicant

Versus

S.R. Farooqui, IPS,
C.P.M.G. Lucknow &
Others

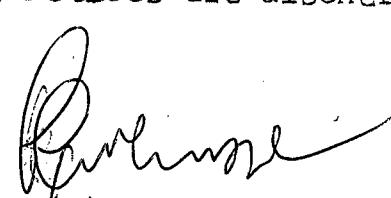
Respondents

Hon'ble Mr. Justice U.C. Srivastava, V.C.
Hon'ble Mr. K. Obayya, A.M.

(By Hon. Mr. Justice U.C. Srivastava, V.C.)

The contempt application is filed for non-compliance of our Interim order dated 16.4.92. The respondents were directed to give posting to the applicant immediately. They will not waste public money in the manner and respondent No. 1 has been transferred his successor has filed C.A. The respondent No. 2 has filed counter affidavit. From the counter affidavit filed by the respondent, it appears that the applicant has been given a posting in place of a person who has already joined at Gopeshwar. In view of the fact that the order has been complied with, may not be within a particular time, the contempt no longer subsists and as such no useful purpose will be served. So far as the date of the order is concerned, and that is not to be decided in the contempt side, that can be decided in the original application. Notices are discharged and contempt case is consigned.

ed.


Member (A)

Lucknow

Dated : 23/2/93
(g.s.)


Vice-Chairman